

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017**

Name of the Company: Dr. Markand Parikh  
V/s.  
Vadodara Stock Exchange Ltd. & Ors

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ADV VINIT J MEHTA	ADV	PETITIONER	
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2.	Rakesh Sharma	Adv	Res no-1.	
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**ORDER**

Learned Advocate Mr. Vinit Mehta present for petitioner. Learned Advocate Mr. Rakesh Sharma present for the respondent no. 1.

Rejoinder filed by the petitioner.

List the matter on 20/3/2017 for final hearing.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 31<sup>st</sup> day of January, 2017.